

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar General)

Subject:- Waive off Rent/License fee during COVID-19 period from March, 2020 to February, 2021 in respect of Allottee Advocates in Lawyers Chambers in both wings of High Court and subordinate Courts.

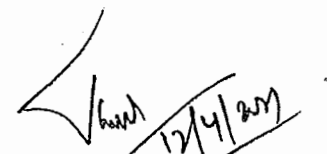
ORDER

No:- 214 of 2021 /RG

Dated: 12-04-2021

On the recommendation dated 04.03.2021 of the Hon'ble Committee for allotment of Chambers to Advocates for Jammu Wing of the High Court and approval accorded by Hon'ble the Chief Justice, sanction is hereby accorded to waive off the Rent/License fee in favour of advocates, who have been allotted Lawyers Chambers in both wings of High Court and subordinate Courts, during COVID-19 period i.e from March, 2020 to February, 2021. However, for outstanding dues, fifteen days' notice be given to deposit the same.

By Order.

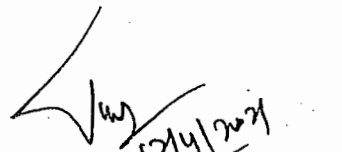

(Jawad Ahmed)
Registrar General

No: 8638-58/Reg/1A

Dated: 12-4-2021

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr. Justice _____
.....for information of their Lordships.
3. Registrar Judicial, High Court of J&K at Jammu/Srinagar
- ✓4. All Principal District and Sessions Judge, UT of J&K & UT of Ladakh.
5. President, J&K High Court Bar Association, Jammu/Srinagar
6. President, Bar Association District Courts of UT of J&K & UT of Ladakh
- ✓7. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
8. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
.....for information and necessary action.
9. AR Infrastructure, Jammu


Registrar General